

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4022  
ANSWERED ON:23.08.2005  
CRIMINAL PROCEDURE CODE  
McLeod Smt. Ingrid

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether continued existence of some clauses in criminal procedure code, prevention of corruption act and central vigilance act is proving detrimental to an early disposal of corruption cases against the Government servants;
- (b) if so, details thereof and reaction of the Government thereto; and
- (c) the steps taken by the Government to remove these bottlenecks through suitable legislative intervention?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a) to (c) : The provisions in the Criminal Procedure Code and Prevention of Corruption Act are quite effective in combating corruption and also protecting innocent and honest public servants from false and vexatious allegations. However, the Government undertakes a review of the functioning of the statutes, as and when the need arises. Recently the Code of Criminal Procedure, 1973 was amended through the Code of Criminal Procedure (Amendment) Act, 2005. There is presently no proposal to amend the Prevention of Corruption Act, 1988 and the Central Vigilance Commission Act, 2003.